RAJYA SABHA

Inclusion of 'Nyishi' tribe in ST list of Arunachal Pradesh

- 3013. SHRI NABAM REBIA: Will the Minister of TRIBAL AFFAIRS be pleased to state:
- (a) whether Government have received any fresh proposal from Government of Arunachal Pradesh for inclusion of "Nyishi" tribe in place of "Dafla" in the list of Scheduled Tribes in Arunachal Pradesh;
- (b) whether similar proposal/recommendation in this regard was received from the State Government in the past; and
- (c) if so, the details thereof and the reasons for non-inclusion of the said tribe in the list of Scheduled Tribes in Arunachal Pradesh?
- THE MINISTER OF TRIBAL AFFAIRS (SHRI PR. KYNDIAH): (a) to (b) A proposal from the Government of Arunachal Pradesh for inclusion in/exclusion from the list of Scheduled Tribes in the State of Arunachal Pradesh and other modifications as well as substitution of various communities was received in this Ministry in the year 2002, wherein the proposal for inclusion of "Nyishi" community in place of "Dafla", notified as Scheduled Tribe, in the State of Arunachal Pradesh was also included. The latest communication of the State Government regarding their proposal for inclusion of "Nyishi" community in place of "Dafla" has been sent *vide* their letter dated 01/02/2007.
- (c) The proposal for inclusion of "Nyishi" community in place of "Dafla" in the list of Scheduled Tribe in the State of Arunachal Pradesh has been processed as per modalities approved by the Government

Post-matric scholarship to SC/ST students

3014.SHRI BHAGIRATHI MAJHI: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a)whether Government are providing funds to the States for post-matric Scholarship to ST/SC students for pursuing higher studies and technicaleducation like medical, engineering, etc. whose parents, annual income is less than 1.00 lakh per annum;
- (b) if so, the total funds allocated to different States in the country;

- (c) whether Government are aware about the fact that insufficient funds/ assistance from the Central Government is causing high liability on the States; and
- (d) if so, whether Government will share the liabilities with States on 9:1 ratio in future?

THE MINISTER OF TRIBAL AFFAIRS (SHRI PR. KYNDIAH): (a) Yes, Sir.

- (b) The details of funds released to States/UT Administrations during last three years are given in the Statement (See below).
- (c) and (d) The Post-matric Scholarship Scheme is implemented by the State Governments and UT Administrations, partly with financial "assistance from the Centre. The State Government and UT Administrations have to bear, as a committed liability, an amount equal to the expenditure reached in the last year of the immediately preceding Five Year Plan period. The Central Government provides 100% financial assistance over and above this committed liability. For the North Eastern States, there is no committed liability, and the entire amount is borne by the Government of India.

No change is proposed in the present scheme.

Statement

Details of funds released to state Government/UT Administrations under the Centally-sponsored scheme of Post-Matric Scholarship to SC/ST students during the last three Financial Years i.e. from 2004-05 to 2006-07

(Rupees in lakh)

SI.	Name of	2004-05		2005-06 SC		2006-07	
No.	State/UT	SC	ST	ST		SC	ST
1	2	3	4	5	6	7	8
1	Andhra Pradesh	8434.74	1084.23	9435.46	3606.79	6255.74	4403.27
2	Arunachal Pradesh	0.00	0.00	0.00	0.00	0.00	0.00
3	Assam	228.28	100.00	490.41	1200.32	374.86	2360.46
4	Bihar	1000.00	0.00	1100.00	0.00	1892.74	0.00
5	Chhattisgarh	1567.79	206.45	526.00	1254.04	73400	853.71

1	2	3	4	5	6	7	8
6	Goa	1.93	12.09	3.00	6.04	19.29	70.445
7	Gujarat	463.84	222.43	940.12	2447.59	1432.67	910.67
8	Haryana	425.90	0.00	456.00	0.00	733.86	0.00
9	Himachal Pradesh	31.21	9.17	143.87	6.61	99.29	0.00
10	Jammu & Kashmir	28.80	196.07	136.31	508.08	173.64	200.00
11	Jharkhand	84.31	200.00	0.00	841.26	0.00	461.07
12	Karnataka	2699.58	400.00	2652.00	2020.50	5142.22	1178.00
13	Kerala	999.49	146.14	3771.00	289.72	2965.14	311.42
14	Madhya Pradesh	1366.60	899.04	3064.10	288.70	2827.98	2092.405
15	Maharashtra	4220.47	1042.86	8490.95	1031.44	4356.86	750.00
16	Manipur	84.13	538.97	126.43	1794.00	139.32	1316.45
17	Meghalaya	4.67	926.28	8.33	1925.31	1.62	550.00
18	Mizoram	0.00	900.99	0.00	840.85	0.00	1153.02
19	Nagaland	0.00	507.00	0.00	982.50	0.00	2694.79
20	Orissa	0.00	0.00	0.00	100.00	1739.68	1410.34
21	Punjab	0.00	0.00	0.00	0.00	1091.50	0.00
22	Rajasthan	1157.87	1792.57	1508.34	1261.98	3804.48	3496.74
23	Sikkim	0.00	15.01	0.00	9.94	4.48	9.63
24	Tamil Nadu	2891.78	49.05	6982.18	17.86	3233.97	75.53
25	Tripura	195.84	296.19	222.39	195.14	307.17	348.183
26	Uttar Pradesh	5937.70	107.62	11087.00	56.07	11034.58	93.68
27	Uttaranchal	302.25	137.50	296.13	85.05	555.47	312.26
28	West Bengal	807.19	345.31	3279.00	245.21	3534.42	447.92
30	A & N Island	0.00	2.74	0.00	3.09	0.00	'3.416
31	Dadra & Nagar Have!	i 0.00	0.00	0.00	0.00	0.00	0.00
32	Daman & Diu	0.89	0.00	0.50	0.00	2.23	0.00
33	Delhi	6.65	0.00	0.00	0.00	0.00	0.00
34	Pondicherry	85.38	0.00	90.00	0.00	145.44	0.00
	TOTAL:	3302729	1013771	5490952	2101809	5280265	25533.40

Funds for Tribal Sub-Plan

3015. SHRI KANJIBHAI PATEL: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether guidelines for earmarking of funds for the Tribal Sub-Plan outlay in the proportion of Scheduled Tribes population to the total population has been given to concerned States;